

**GOVERNMENT OF INDIA
MINORITY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3914
ANSWERED ON:21.03.2013
VIOLATION OF SHARIA APPLICATION ACT
Owaisi Shri Asaduddin

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether there is growing restlessness among muslims over the alleged misinterpretation of Sharia Law by the Judiciary while dealing with Sharia based cases in violation of Sharia Application Act,1936;
- (b) if so, the details thereof;
- (c) whether All India Muslims Personal Board has submitted any memoranda to this effect to the Government; and
- (d) if so, the details thereof and the steps taken or being taken by the Government to protect the sentiments of the muslims in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING)

(a) To (d) Though the Government has not received any document/communication in respect of alleged misinterpretation of Sharia law by the Judiciary while dealing with Sharia cases in violation of Sharia Application Act, 1936, the All India Muslim Personal Law Board had submitted a memorandum that there was misinterpretation in Islamic Sharia through certain decisions of court and that the Sharia Application Act, 1936 is distorted particularly in the matters of 'Talaq'. The matter is under examination.